

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.1350
TO BE ANSWERED ON 06.12.2021

National Green Tribunal

1350. SHRI SURESH KUMAR KASHYAP:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there is a hurdle in completing the development works of Himachal Pradesh due to National Green Tribunal i.e. construction of roads or overall development whereas 66.52% of Himachal Pradesh's land comes under forest land;
- (b) whether the Government is taking appropriate steps to change the regulations of National Green tribunal;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the reasons for Himachal being in strict adherence to National Green Tribunal despite Punjab and Haryana not being so adherent to them and the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) No Sir.

(b), (c) & (d): The National Green Tribunal (NGT) was established in the year 2010 for the effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. NGT has its Principal Bench at New Delhi along with its four Zonal Benches situated at Pune, Bhopal, Kolkata and Chennai. At present, it is not felt necessary to change the regulations of National Green Tribunal.

(e) The NGT Rules & Regulations are uniformly applicable to all the States/UTs.
